

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No.16**

**CP (IB) No. 184/Chd/Hry/2019**

**Under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**In the matter of:-**

Sabsons Agencies Pvt. Ltd.	...Petitioner-Operational Creditor
Vs.	
Crystal Foam Pvt. Ltd. & others	...Respondents-Corporate Debtors

**Present through Video Conferencing:**

None for the parties.

Today the case was fixed for filing of rejoinder as well as the short written submissions by learned counsel for the parties. But neither the compliance of the previous order made nor there is any representation on behalf of the parties. This petition is related to the year 2019. It seems that petitioner is not interested in pursuing the present petition as more than four effective opportunities have been given for filing the rejoinder. So, the present petition is dismissed for want of prosecution.

SD/-

(Subrata Kumar Dash)  
Member (Technical)

December 06, 2022  
DS

SD/-

(Harnam Singh Thakur)  
Member (Judicial)